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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 231 of 1995 in D.A. NO.2451 of 1990

New Delhi this the 3rd day of November, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

- Shri Uttam Singh S/O Kanwar Singh, Khalasi, Base Kitchen, Railway Station, New Delhi.
- Shri Kanwar Singh, Retired Peon, 106/11 Delhi Kishanganj, Delhi.

Applicants

(By Shri B. S. Mainee, Advocate)

-Versus-

- Shri V. K. Agarwal, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri Piyush Agarwal,
 Divl. Suptd. Eigneer (Estate),
 Northern Railway, DRM's Office,
 New Delhi.

Respondents

DRDER (DRAL)

Shri N. V. Krishnan :-

We have heard the learned counsel. He states that the respondents have not passed any order regularising the quarter in favour of the applicant. We do not find that there is any such direction in the judgment. Learned counsel states that the applicant has received no reply. That cannot be sufficient to initiate contempt proceedings. In the circumstances, we do not find any merit in the petition. It is accordingly dismissed. We reserve liberty to the applicant to seek such remedy as is available to him.

(Smt. Lakshmi Swaminathan)

Member (J)

(A. V. Krishnan) Acting Chairman